2557 Date cf Termination

THE MINISTER FOR DEFENCE (SHRI N. GOPALASWAMI) : (a) and (*jb*) It is not in the public interest to disclose this information.

ESTABLISHMENTS IN FOREIGN COUNTRIES

109-A. SHRI B. P. AGARWAL: Will the Minister for FINANCE be pleased to state:

(a) whether statistics and information concerning industry and trade establishments owned and run by Indian nationals in different foreign countries including Pakistan, are compiled and if so, whether there is any periodic revision of such statistics;

(*b*) whether such statistics are published for general information and the source from which they are available; and

(c) whether the Government will lay on the Table the latest statistics regarding such establishments in foreign countries, the personnel engaged and the capital invested therein, countrywise ?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (*a*) to (c) Statistics of the kind which the hon. Member has in mind are not being collected by Government. In 1950, however, the Reserve Bank of India carried out a census of the foreign assets of residents of India as on 30-6-1948. The data collected have be^n published in the Reserve Bank of India's publication entitled "Census of India's Foreign Liabilities and Assets", a copy of which is available in the Library of the House. [See Library. No. IV. O. 32 (2).]

RESULT OF ELECTION TO THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH

MR. CHAIRMAN : I have to announce the result of the election to the Indian Council of Agricultural Research. As the number of ctfendi-dates for election to the Indian Coun-

cil of Agricultural Research is equal to the number of vacancies, I declare Shri K. S. Hegde and Shri Beni Prasad Agarwal duly elected to the Indian Council of Agricultural Research.

Secretary will read messages from the House of the People.

MESSAGES FROM THE HOUSE OF THE PEOPLE

(1) EXTENSION OF TIME FOR PRESENTATION OF REPORT OF COMMITTEE ON THE PREVENTIVE DETENTION (SECOND AMENDMENT) BILL, 1952

(2) THE CENTRAL SILK BOARD (AMEND-MENT) BILL, 1952

SECRETARY : Sir, I have to report to the Council the following messages received from the House of the People, signed by the Secretary to the House:

" I am directed to state for the information of the Council of States that the following motion was adopted by the House of the People at its sitting today (29-7-1952):

That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Preventive Detention Act, 1950, be extended upto Wednesday, the 30th July 1952."

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"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Central Silk Board (Amendment) Bill, 1952, which has been passed as amended by the House at its sitting held on the 29th July 1952."

Sir, I lay a copy of the Bill on the Table.

SHRI P. SUNDARAYYA (Madras) : Sir, I want to know what has happened to my motion for papers.

MR. CHAIRMAN : I have been also waiting to know from the Home Minister.

DATE OF TERMINATION OF CURRENT SESSION

SHRI P. SUNDARAYYA : I want to raise another point. We were told

that the House will sit till the 4th but is now likely to exceed that date also. Since there is no fixed programme, we want to know how many days the session will last so that our questions may not meet with the same fate as happened before.

MR. CHAIRMAN : We have provisionally fixed till the 4th. But, I am afraid that it will have to be extended and if wa go on at the present rate, I have also a fear that we may have to a?k for evening sessions. If the Members cooperate with the other Members, with the Leader and with everybody, we may avoid those evening sessions ; if they do not, then I am afraid we may have to ask for evening sessions also.

SHRI B. C. GHOSE (West Bengal) : We have always cooperated with the Government but we were never informed that we were ever non-cooperating.

MR. CHAIRMAN : You were never noncooperating, I have no doubt about it, but all that I say is, as far as possible, if we can limit our speeches, after the first half a dozen, to about ten minutes or so, we may be able to get through about io or 12 Bills which are yet pending before us. That is all that I say.

SHRI P. V. NARAYANA (Madras) : Apart from the pending Bills, there are some other important measures which will be disposed of by the House of the People after the 4th and will be sent to us about the 8th. Even in spite of the cooperation from the Members it is likely that this session will continue still further, say, upto the 15th of August, or some such date. May I suggest, as we did on the 31st May, that we disperse and then meet again on the 20th so that those measures will be ready for us ?

SHRI B. C. GHOSE : May I point out one or two points in regard to the matter of cooperation ? I think the Bills which are brought forward by Government should be very strictly examined because of one reason. We find that many amending Bills come forward. If the Government were themselves to scrutinise the original Bills carefully, there would, probably, be no necessity for bringing forward so many amending Bills. If the session extends like this, it is not we who are responsible.

SHRI H. N. KUNZRU (Uttar Pradesh): How long is the session expected to last?

MR. CHAIRMAN : As I said, the present session is up till the 4th, but it is likely to extend much further. I cannot tell you the precise date.

SHRI H. N. KUNZRU : May we be allowed to ask ^questions $? \label{eq:shrift}$

MR. CHAIRMAN : We decided not to ask any questions hereafter, till the rest of the session.

SHRI C. G. K. REDDY (Mysore) : Up till the 4th, but I think it would be as well.....

MR. CHAIRMAN : We will consider that.

PAPER LAID ON THE TABLE

REPORT OF THE CO.vtvtiss IONER FOR Scheduled Castes and Scheduled Tribes

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): Sir, on behalf of Shri Kailas Nath Katju, I beg to lay on the Table a copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the period ending 31st December 1951. [Placed in Library. *See* Index No. IV. A. 4 (i).J

THE CANTONMENTS (AMENDMENT) BILL, 1952

SHRI C. C. BISWAS : Sir, on behalf of Shri N. Gopalaswami I beg leave to introduce a Bill further to amend the Cantonments Act, 1924.